

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

OA No. 637 of 2025

IN THE MATTER OF:-

Bagga Ram

.....Applicant

Versus

State of HP & Ors.

.....Respondents

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PLACE: SHIMLA

DATED: 15.7, 2026

REPLYING RESPONDENTS

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Through

Counsel for respondent No. 3

Anil Jaryal
Chamber No. 109, Block-03,
Delhi High Court,
Email: Aniljaryal07@gmail.com
Ph: 9871277207

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

OA No. 637 of 2025

IN THE MATTER OF:-

Bagga Ram,

S/o Sh. Abhi Ram, R/o Village-Sauri, Post Office-
Kundlu, Tehsil-Nalagarh, District-Solan, Himachal
Pradesh. (collective authorized representatives)

.....applicant

Versus

State of H.P. & Ors.

1. State of Himachal Pradesh
Through Chief Secretary, Shimla
Email: cs-hp@nic.in
2. Ministry of Environment, Forest and Climate
Change(MoEF&CC)
Through the Secretary, New Delhi
Email: secy-moef@nic.in
3. Member Secretary,
State Environmental Impact Assessment Authority
(SEIAA)
Himachal Pradesh, Shimla
Email: hpseiaa@gmail.com
4. State of HP
Through State Geologist
Geologist Wing, GoHP
Email: geologicalwing@gmail.com

ATTESTED

Joint Commissioner

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

5. Deputy Commissioner, Solan
District Solan
Himachal Pradesh-173212
Email:dc-sol-hp@nic.in
6. Director, Department of Industries
(Geological Wing) Shimla
Email:dirindus-hp@nic.in
7. Member Secretary
Himachal Pradesh Pollution Control
Board(HPPCB), Shimla(H.P.)
Email:mshpcb-hp@nic.in
8. The Mining Officer(s)
State of Himachal Pradesh
9. Sh. Mohan Singh
Prop.M/s Jai Mata Stone Crusher
Village Nawangram, P.O. Jhajra,
Tehsil Nalagarh, District Solan(H.P.)
10. Sh. Bidhi Chand, Prop.
M/s Nalagarh Stone Crusher &
M/s R.P. Enterprises,Village Nayagram
P.O. Jhajra, Tehsil Nalagarh,
Phase-III, New Shimla-171009
11. Sh. Amit Chandel,
Prop. M/s. Rohani Stone Crusher
Village Androla Uprela,
P.O. Panjhera, Tehsil Nalagarh,
District Solan (H.P.)

ATTENDED

.....respondent

Deputy Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

REPLY ON THE BEHALF OF RESPONDENT NO. 3**May it please your Lordships:-****Preliminary Submissions:-**

1. That it is humbly submitted that the replying respondent No. 3, Secretary, Department of Environment Science Technology & Climate Change has no role in granting any kind of permission for granting of mining lease & establishment of the stone crusher in the State. That the Environment Clearances are granted to project proponents by MoEF&CC for category-A projects and through State Environment Impact Assessment Authority herein referred as HP SEIAA for category-B projects in the State. That the SEIAA is notified /constituted by Ministry of Environment, Forest & Climate Change (MoEF&CC), GoI. Presently, having its Secretariat housed at Department of Environment Science Technology & Climate Change hereinafter referred as DEST&CC. That SEIAA considers the proposals for grant of Environment Clearance (EC) as per the guidelines contained in the Environment Impact Assessment (EIA) Notification, 2006 and as amended from time to time and after fulfilling all codal formalities and

ATTESD

Joint Commissioner
Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

(4)

necessary permissions by the concerned departments by the project proponents.

The proposals for grant of Environment Clearance are received in the HP SEIAA Secretariat through PARIVESH portal of MoEF&CC, Govt. of India, at DEST&CC. The proposals are initially securitized in the Secretariat and if found in order, the same are examined by Himachal Pradesh State Expert Appraisal Committee (SEAC), which is an expert body notified by MoEF&CC under the provisions of EIA Notification, 2006 and its subsequent amendments from time to time.

The project proponents make detailed presentations before the SEAC explaining environmental and ecological safeguards taken in the project. If the size of the project exceeds prescribed limit, public hearing through Pollution Control Board (HP PCB), and District Administration is also conducted at project site and concerns of the local population are addressed while preparing Environmental Management Plans (EMP) before grant of Environment Clearance (EC).

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Oath Commission

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

It is submitted that while granting Environment Clearance to the project proponents, the standard Terms and Conditions along with additional conditions are imposed as per the recommendations of State Expert Appraisal Committee (SEAC) / State Level Environment Impact Assessment Authority (HP SEIAA).

That as and when the Environment Clearances are granted by HP SEIAA to the project proponents, they have to submit six monthly compliance reports on PARIVESH portal of Ministry of Environment Forest & Climate Change (MoEF&CC), which is being monitored by the concerned Regional Office of MoEF&CC, State Level Environment Impact Assessment Authority (HP SEIAA) and Himachal Pradesh State Pollution Control Board for ensuring the compliance of terms and conditions imposed while grant of Environment Clearance.

That the mining activities are regulated by the Department of Industries, as per provisions of Himachal Pradesh Minor Minerals (Concessions) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.

ATTESTED


Commissioner
Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

2. The Himachal Pradesh State Environment Impact Assessment Authority (SEIAA) is notified by Ministry of Environment Forest & Climate Change, (MoEF & CC), Govt. of India having its office at Department of Environment Science Technology & Climate Change. The SEIAA process and dispose of the application filed on PARIVESH portal of developed MoEF&CC, <http://www.environmentclearance.nic.in> for seeking Environment Clearance (EC) under Environment Impact Assessment Notification, 2006 and subsequent amendments from time to time, thereafter, the process for granting of Environment Clearance.

It is, however, submitted that prior to grant of Environment Clearance (EC) for all the applicants it is pre requisite to obtain necessary approval of competent authority of Mining Department, various NOC as may be required and recommendations of Joint Inspection by committee under the chairmanship of SDO (Civil) in which representatives from HP Forest Department, HP State Pollution Control Board, HP Public Works Departments, Jal Shakti Vibhag, Tourism Department, Surveyor, Soil Conservation expert from Agriculture Department and Geologist/Mining

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Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Officer are part of the process, which approves mining site, and grant Letter of Intent and Mining Plan as approved by Industry Department.

3. The State Level Environment Impact Assessment Authority (SEIAA), apart for environmental sustainability bases its decision on the recommendations of State Expert Appraisal Committee (SEAC) notified by MoEF&CC, Govt. of India which has experts drawn from the different area. That the SEIAA carefully scrutinises the proposals submitted to it by the SEAC after recommendations and finally approve the case for grant of Environment Clearance after taking all factors into consideration.

4. That the respondent No. 3, Secretary, Department of Environment Science Technology & Climate Change has no role in granting permissions for the establishment of the stone crushers in the State. However, the Directorate of Department of Environment Science Technology & Climate Change is an agency to provide all financial and logistic support and such other facilities in respect of all statutory functions of the State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC) Himachal

ATTESD

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Pradesh as notified by the Ministry of Environment & Forest, Govt. of India, (MoEF & CC). The DEST & CC has no role in grant of the Environment Clearance.

5. As far as the District Survey Report is concerned, the MoEF&CC issued notification vide S.O.141 (E) dated 15.01.2016 under which the District Level Environment Assessment Committee (DEAC) and District level Environment Impact Assessment Authority (DEIAA) were constituted. In the said Notification at point No.7 (iii) the procedure to prepare the District Survey Report (DSR) was laid down providing that a survey shall be carried out by the DEIAA with the assistance of Geology/Irrigation/Forest/PWD etc. departments.

As per the Notification dated 15.01.2016 the Geological Wing, assisted the District Environment Impact Assessment Authority (DEIAA) in the preparation of District Survey Report during the year 2016 and the said District Survey Report prepared for District Solan was approved by the DEIAA, after following the procedure laid down in the aforesaid Notification.

ATTENDED

Dist. Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

It was also provided in the Notification No. S.O. 141 (E) dated 15.01.2016 that the District Survey Report (DSR) shall form the basis for application for Environment Clearance, preparation of reports and appraisal of Projects. The report shall be updated once every 5 years.

Thereafter, an office memorandum was issued by Ministry of Environment Forest & Climate Change on dated 28.04.2023, where under sub point v of Sr. No. 5, it has been stated that:-

.....District Survey Report approved by State Level Environment Impact Assessment Authority (SEIAA) as per Ministry's Notification S.O. 3611(E) dated 25.07.2018.

That in compliance with the above directions, the District Survey Report of Solan District was prepared and submitted by the Department of Industries, Government of Himachal Pradesh, and thereafter approved by the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) as per the prescribed standard guidelines in its 69th meeting held on 20th August, 2024. The copy of DSR is available on the website

ATTESTED

Joint Commissioner

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

(10)

of DEST&CC (<https://dest.hp.gov.in/?q=district-survey-reports>).

6. That the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) has granted Environmental Clearances in Solan District only to those projects which have submitted the requisite approvals/NOCs from the concerned stakeholder Departments, along with a valid Letter of Intent issued by the Mining Wing of the Department of Industries, Government of Himachal Pradesh. The Environmental Clearance letters pertaining to these projects are also available on the PARIVESH portal developed and maintained by the Ministry of Environment, Forest & Climate Change, Government of India.
7. It is respectfully submitted before the Hon'ble Court that, so far as the HP SEIAA is concerned, the records reveal that the Environmental Clearances has been granted to following applicants:-

- a) **Sh. Mohan Singh**, Prop M/s Jai Mata Stone Crusher, Village-Nawangram, Post-Jhajra, Tehsil-Nalagarh, District-Solan, H.P. vide file number SIA/HP/MIN/50788/2018, HPSEIAA/2020-702 on dated 13.10.2022.

ATTESTED

Joint Commissioners,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

- b) **Sh. Bidhi Chand**, Prop. M/s Nalagarh Stone Crusher & M/s R.P. Enterprises, Village-Nayagram, District-Solan, H.P. vide file number HPSEIAA/2021-789 on dated 03.07.2021.
- c) **Sh. Amit Chandel**, Prop. M/s Ruhani Stone Crusher, Viullage-Androla Uprela, Post Panjhera, Tehsil-Nalagarh, District-Solan, H.P. vide file number SIA/HP/MIN/77772/2020, HPSEIAA/2020-751 on dated 24.06.2023.


Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P

ATTESTED


Data Commissioner

Para wise reply:

1. That the contents of this para of the Writ Petition pertains to the residential status of the petitioner calls for no reply, being matter of fact, hence need no reply from replying respondent.
2. That the content of this para relates towards the importance of Kundlu khad as per petitioner which was lifeline of village Sauri in earlier times, and used for irrigation of crops, providing water for livestock and serving as a playground for children, need no reply from replying respondent.
3. That the content of this para relates towards the allowed extraction of minerals as per DSR 2024 by the Industry Department and allowing leases to three lease holders in that area. As far as the calculation of minerals reserve is concerned the same has been calculated by the Geological wing of the Industry Departments. It is however, submitted that the Environment Clearance has been granted by Himachal Pradesh State Environment Impact Assessment Authority (SEIAA), which is notified by Ministry of Environment Forest & Climate Change, (MoEF & CC), Govt. of India having its office at Department of Environment, Science Technology & Climate Change. The SEIAA process and dispose of the

ATTUSE

Date: 01/08/2024



Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

applications filed on PARIVESH portal developed by MoEF&CC i.e. www.parivesh.nic.in under Environment Impact Assessment Notification, 2006 and subsequent amendments from time to time.

4. That the content of this para pertains to the directions issued by Hon'ble in the matter of Deepak Kumar etc. Vs. State of Haryana with some observations. The Ministry had also issued a notification S.O.141 (E) dated 15.01.2016 vide which the District Level Environment Assessment Committee (DEAC) and District level Environment Impact Assessment Authority (DEIAA) were constituted. In the said Notification at point No. 7 (iii) the procedure to prepare the District Survey Report (DSR) was laid down providing that a survey shall be carried out by the DEIAA with the assistance of Geology/Irrigation/Forest/PWD etc. departments.

As, per the aforesaid, Notification dated 15.01.2016 the Geological Wing, assisted the DEIAA in the preparation of District Survey Report during the year 2016 and the said District Survey Report prepared for District Solan was approved by the DEIAA, after following the

ATTENDED

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

(14)

procedure laid down in the aforesaid Notification. It was also provided in the Notification No. S.O. 141 (E) dated 15.01.2016 that the District Survey Report (DSR) shall form the basis for application for Environment Clearance, preparation of reports and appraisal of Projects.

5. That the content of this para is related towards the procedure and preparation of District Survey Report (DSR) as per the notification issued by the Ministry of Environment Forest and Climate Change, Govt. of India, which has been already mentioned in para-4.
6. That the contents of this para are related to the Sustainable Sand Mining Management Guidelines 2016, issued by Ministry of Environment Forest & Climate Change, Govt. of India. As per mandate the District Survey Report (DSR) is a comprehensive document prepared to regulate riverbed and hill slope mining activities within the district. This report is essential for sustainable management of riverbed mining, ensuring that the extraction of minerals is conducted in an environmentally sound and socially responsible manner.
7. That in reply to this para it is submitted that as per mandate the District Survey Report (DSR), the

A T T E S T E D

Date Commissioner

Director,
Department of Environment, Science Technology
Climate Change, Shimla, H.P.

Sustainable Sand Mining Management Guidelines 2016, issued by Ministry of Environment Forest & Climate Change, Govt. of India is a comprehensive document prepared to regulate riverbed and hill slope mining activities within the district. This report is essential for sustainable management of riverbed mining, ensuring that the extraction of minerals is conducted in an environmentally sound and socially responsible manner. Later on Ministry of Environment Forest & Climate Change, Govt. of India has issued Enforcement and Monitoring Guidelines for Sand Mining, 2020, which further provides detailed procedure for preparation of District Survey Report, which is a matter of record, hence need no reply.

8. That the content of this para are related towards the annual replenishment report, which pertains to the Geological wing of Industry Department, hence need no reply from the replying respondent.
9. That the content of this para are related towards the calculation of annual replenishment study between deposition and extraction, which pertains to the Geological wing of Industry Department, hence need no reply from the replying respondent.

10. That in reply to this para it is submitted that in compliance with the directions issued from time

ATTESTED

Joint Commissioner

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P

to time by the Hon'ble Apex Court and the Ministry of Environment, Forest and Climate Change (MoEF&CC), the process for preparation and approval of District Survey Reports (DSRs) in the State of Himachal Pradesh has been duly undertaken. The Department of Industries, Government of Himachal Pradesh, through its District Mining Offices, initiated the exercise of identification of minor mineral-bearing areas based on revenue records, geological data, and field verification. Subsequently, draft DSR was prepared incorporating details of mineral resources, location and extent of deposits, cluster situations, existing mining leases etc.

Thereafter, compiled draft DSR was then submitted to the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) for appraisal. The HP SEIAA, after due examination and deliberation, approved the DSRs in its 69th meeting held on 20th August, 2024, including DSR for minor minerals other than sand mining or riverbed mining. The approved DSRs are being used as reference documents for appraisal of mining proposals for grant of Environmental Clearance, ensuring that mining

ATTACHED

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

activities in the State are carried out in a scientifically planned and environmentally sustainable manner, in compliance to prevailing guidelines and statutory provisions.

11. That the content of this para are denied in toto, as the Environment Clearance has been granted to respondents who applied for grant of Environment Clearance to Himachal Pradesh State Level Environment Impact Assessment Authority along with requisite documents/approvals/NOC's, from various Departments, letter of Intent from Industry Department and thereafter the case was appraised by the State Expert Appraisal Committee (SEAC) and Himachal Pradesh State Level Environment Impact Assessment Authority (HPSEIAA) granted the EC's as per standard terms and conditions imposed under Environment Impact Assessment Notification, 2006 and its subsequent amendments.

12. That the content of this para are related towards the mentioning of annual replenishment capacity of Kundlu khad in DSR 2018, which pertains to the Geological wing of Industry Department, hence need no reply from the replying respondent.

ATTESD

Commissioner

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

13. That the content of this para are denied in toto, as the Environment Clearance has been granted to respondents who applied for grant of Environment Clearance to Himachal Pradesh State Level Environment Impact Assessment Authority along with requisite documents/approvals/NOC's, from various Departments, letter of Intent and quantity of minerals mentioned in mining plan duly approved by Industry Department and thereafter the case was appraised by the State Expert Appraisal Committee (SEAC) and Himachal Pradesh State Level Environment Impact Assessment Authority (HPSEIAA) granted the EC's as per standard terms and conditions imposed under Environment Impact Assessment Notification, 2006 and its subsequent amendments.
14. That in reply to this para it is submitted that an office memorandum was issued by Ministry of Environment Forest & Climate Change on dated 28.04.2023, where under sub point v of Sr. No. 5, it has been stated that:-

.....District Survey Report approved by State Level Environment Impact Assessment Authority (SEIAA) as per Ministry's Notification S.O. 3611(E) dated 25.07.2018.

ATTESTED

[Signature]
Joint Commissioner,

[Signature]
Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Thereafter, in compliance with the above directions, the District Survey Report of Solan District was prepared and submitted by the Department of Industries, Government of Himachal Pradesh, and thereafter approved by the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) as per the prescribed standard guidelines in its 69th meeting held on 20th August, 2024.

15. That the content of this para does not pertain to this office, hence need no reply from replying respondent.
16. That in reply to this para it is submitted that as per mandate the District Survey Report (DSR), the Sustainable Sand Mining Management Guidelines 2016, were issued by Ministry of Environment Forest & Climate Change, Govt. of India is a comprehensive document prepared to regulate riverbed and hill slope mining activities within the district. This report is essential for sustainable management of riverbed mining, ensuring that the extraction of minerals is conducted in an environmentally sound and socially responsible manner. Later on Ministry of Environment Forest & Climate Change, Govt. of

A T T E

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

India has issued Enforcement and Monitoring Guidelines for Sand Mining, 2020, which further provides detailed procedure for preparation of District Survey Report, which is a matter of record, hence need no reply.

17. That the content of this para are related towards the Enforcement and Monitoring Guidelines for Sand Mining, 2020, which further provides detailed procedure for preparation of District Survey Report, which is a matter of record, hence need no reply.

18. That in reply to this para it is submitted that the process for preparation and approval of District Survey Reports (DSRs) in the State of Himachal Pradesh has been duly undertaken. The Department of Industries, Government of Himachal Pradesh, through its District Mining Offices, initiated the exercise of identification of minor mineral-bearing areas based on revenue records, geological data, and field verification. Subsequently, draft DSR was prepared incorporating details of mineral resources, location and extent of deposits, cluster situations, existing mining leases etc.

ATTESTED

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Thereafter, compiled draft DSR was then submitted to the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) for appraisal. The HP SEIAA, after due examination and deliberation, approved the DSRs in its 69th meeting held on 20th August, 2024, including DSR for minor minerals other than sand mining or riverbed mining. The approved DSRs are being used as reference documents for appraisal of mining proposals for grant of Environmental Clearance, ensuring that mining activities in the State are carried out in a scientifically planned and environmentally sustainable manner, in compliance to prevailing guidelines and statutory provisions.

19. That the content of this para are related to allowing lease holders to undertake excessive extraction in Kundlu khad. In this regard, it is submitted that the mining plan with quantity has been approved by Geological Wing of Industry Department, hence need no comments.

20. That the content of this para are related towards the complaints/representations made by applicant, need no comments from the replying respondent.

21. That the content of this para are related towards the complaints/representations made by

ATTESTED

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P

applicant to SDM, Nalagarh, MLA, Minister of Industries, need no comments from the replying respondent.

22. That the content of this para need no comments from the replying respondent.

Grounds:

Para-A to G, that in reply to these paras it is submitted that the Environment Clearance has been granted as per terms and conditions laid under Environment Impact assessment Notification, 2006 and its subsequent amendments.

As far as the District Survey Report is concerned, the MoEF&CC issued notification vide S.O.141 (E) dated 15.01.2016 under which the District Level Environment Assessment Committee (DEAC) and District level Environment Impact Assessment Authority (DEIAA) were constituted. In the said Notification at point No.7 (iii) the procedure to prepare the District Survey Report (DSR) was laid down providing that a survey shall be carried out by the DEIAA with the assistance of Geology/Irrigation/Forest/PWD etc. departments.

As per the Notification dated 15.01.2016 the Geological Wing, assisted the District Environment

ATTESER

With Compliments,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P

Impact Assessment Assessment Authority (DEIAA) in the preparation of District Survey Report during the year 2016 and the said District Survey Report prepared for District Solan was approved by the DEIAA, after following the procedure laid down in the aforesaid Notification.

Thereafter, an office memorandum was issued by Ministry of Environment Forest & Climate Change on dated 28.04.2023, where under sub point v of Sr. No. 5, it has been stated that:-

.....District Survey Report approved by State Level Environment Impact Assessment Authority (SEIAA) as per Ministry's Notification S.O. 3611(E) dated 25.07.2018.

That in compliance with the above directions, the District Survey Report of Solan District was prepared and submitted by the Department of Industries, Government of Himachal Pradesh, and thereafter approved by the Himachal Pradesh State Level Environment Impact Assessment Authority (HP SEIAA) as per the prescribed standard guidelines in its 69th meeting held on 20th August, 2024.

ATTESTED


State Commissioner


Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Prayer:-

It is humbly submitted that the Environment Clearance has been granted as per terms and conditions laid under Environment Impact assessment Notification, 2006 and its subsequent amendments.

As far as the DSR is concerned, the procedure to prepare the same was notified by MoEF&CC vide notification S.O.141 (E) dated 15.01.2016 under which the District Level Environment Assessment Committee (DEAC) and District level Environment Impact Assessment Authority (DEIAA) were constituted.

Thereafter, as per the said Notification dated 15.01.2016 the Geological Wing, assisted the District Environment Impact Assessment Authority (DEIAA) in the preparation of District Survey Report during the year 2016 and the said District Survey Report prepared for District Kangra was approved by the DEIAA, after following the procedure laid down in the aforesaid Notification and modified DSR report in the year 2024.

A T T E S T E D

Joint Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

As far as the Environment Clearance to respondents is concerned, the permission has been granted to applicants who submitted the requisite documents/approvals/NOC's, from various Departments, letter of Intent from Industry Department and thereafter the case was appraised by the State Expert Appraisal Committee (SEAC) and Himachal Pradesh State Level Environment Impact Assessment Authority (HPSEIAA) granted the EC's as per standard terms and conditions imposed under Environment Impact Assessment Notification, 2006 and its subsequent amendments.

PLACE: SHIMLA

REPLYING RESPONDENT

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

DATED: 15.7.2026

through

Counsel For respondent No. 3
Anil Jaryal, Adv,
Chamber No. 109, Block-03
Delhi High Court.
email: aniljaryal07@gmail.com

ATTEST

Chairman Committee

A

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI

O.A No. 637/2025

IN THE MATTER OF:-

Bagga Ram & Ors.

.....Petitioner

Versus

State of Himachal Pradesh & Ors.

..... Respondents

Affidavit

I, Pushpendra Rana, S/o Sh. Prshotam Rana, aged about 51 years, presently posted as Director, Department of Environment Science Technology & Climate Change cum- Member Secretary SEIAA, to the Government of Himachal Pradesh at Shimla, do hereby solemnly affirm and declare on oath that the accompanying reply has been prepared and drafted at the instance of Respondent No. 3 as per record.

i) I have gone through the same. Contents of the Preliminary Submissions para 1-7 and reply on merits paras 1- 22 and grounds A-G are true and correct to best of my knowledge.

ii) I, the above named deponent do hereby further declare that contents of this affidavit are true and correct to my

TESTED

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Data Commissioner,

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

personal knowledge. No part of it is wrong and nothing relevant has been concealed there from.

Signed and verified this on 15th day of July, 2026 at Shimla.

Director
DEPONENT
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Verification:

I, the above named deponent do hereby verify that the contents of para i and ii of the instant affidavit are true and correct to the best of my knowledge.

No part of it is false and nothing material has been concealed therein.

Verified at Shimla on 15th day of July, 2026.

ATTESTED

Oath Commissioner,

Director
DEPONENT
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.

Deposition was taken on 15th July 2026 at Shimla. The deponent was identified by Bobita (JOA) dated 15/7/26. The contents of the deposition have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.

Oath Commissioner
HP High Court, Shimla

All Cuttings, Corrections & Additions are attested by me

Oath Commissioner

IN THE COURT OF Hon'ble National Green Tribunal, Principal Bench, Delhi

Suit/Appeal No. OA No. 637/2025 JURISDICTION OF 201

In re:-

Bagga Ram & Ors.

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

State of HP & Ors.

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Pushpender Rana, S/o Parshotam Rana, Posted as Director, Dept. of Env. Sc. & Tech & Climate change, Cum-Member Sect. SEIAA, Govt of HP.

The above named Respondent No. 3

do hereby appoint
Anil Jaryal, Adv. D/3587/2016
Chamber No. 109, block-3, DHC,
09871277207

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 15.07.2026.....Day of.....201 Accepted subject to the terms of the fees.

Advocate
Anil Jaryal, D/3587/16



Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person

Signed in My Presence. The Client.

Director,
Department of Environment, Science Technology &
Climate Change, Shimla, H.P.